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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No.128/2013-Customs (N.T.)

New Delhi, dated the 11th December, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs (Port-Import), Jawaharlal Nehru Customs House, Nhava Sheva, Maharashtra to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional Commissioner of Customs (Port Import), Jawaharlal Nehru Custom House, Nhava Sheva, Maharashtra;
- (ii) The Additional Commissioner of Customs (Import and General), New Custom House, Indira Gandhi International Airport, New Delhi; and
- (iii) The Additional Commissioner of Customs, Inland Container Depot Tughlakabad,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Hettich India Pvt. Ltd., 3rd floor, Durolite House, SAB TV, New Link Road, Andheri (West), Mumbai-400053. issued *vide*, F.No. VIII/26/01/2010-DRI VIC dated the 26th July, 2013 by the Additional Director, Directorate of Revenue Intelligence, Hyderabad Regional Unit, Hyderabad.

[F.No. 437/82/2013-Cus.IV]

(M.V. Vasudevan)

Under Secretary to the Government of India